

NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH: GUWAHATI

Dy. No.564 of 2017

IN

TP No. 12/397/398/GB/2016  
(Arising out of CP No.161 of 2013)

Under Section 420(2) of the Companies Act, 2013

In the matter of:

Inder Chand Pincha

... Applicant/petitioner

-versus-

Kettela Tea Co. Pvt. Ltd. & Ors.

... Non-applicants/respondents

**Order delivered on 01-02-2018**

**Coram:**

**HON'BLE MR. JUSTICE P.K. SAIKIA, MEMBER (JUDICIAL)**

For the applicant/petitioner : Mr. A. K. Srivastava, Advocate  
Mr. Abhijit Baruah, Advocate

For the Non-applicants/respondent No.9 : Mr. N. Pincha

**ORDER**

Heard Mr. A. K. Srivastava and Mr. Abhijit Baruah, learned counsel appearing for the applicant/petitioner. Also heard respondent No.9, who is present in person before the Bench today.

2. The non-applicant/respondent aforesaid has also filed reply to the application filed seeking rectification of the order rendered by this Bench dated 31-05-2017. The argument seeking rectification from the side of the learned counsel for the applicant/petitioner and also from the side of the non-applicant respondent has been concluded.

3. Order is reserved.

Sd/-  
Member (Judicial)  
National Company Law Tribunal  
Guwahati Bench: Guwahati.

Dated, Guwahati the 01<sup>st</sup> February, 2018

*Deka/01-02-2018*

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